

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 35
CA Nos.74, 75, 83/2021, 54/2024 in
CP No.109/BB/2019

IN THE MATTER OF:

ROC Karnataka ... Petitioner
Vs.
M/s. Vihaan Direct Selling (India) Pvt. Ltd. ... Respondent

Order under Section 271(1)(c) of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Arvind Kamath, ASG for Union of India
For the Respondent : Shri Jayant Bhushan, Sr. Adv. with
Adv. Prasenjit Keswani, Adv. Sajid Mohamed,
Adv. P. Mala, Adv. Meghna Talwar,
Adv. Mahenoor Khan

ORDER

1. Heard the Ld. Additional Solicitor General on behalf of the Petitioner and Ld. Sr. Counsel for the Respondent.
2. Ld. ASG appearing on behalf of the Petitioner seeks copy of CA No.54 of 2024 to file objections. Ld. Counsel for the Applicant in CA No.54 of 2024 is directed to serve the copy of CA No.54 of 2024 on the Petitioner. Upon receipt of the same, Petitioner is granted two weeks' time to file objections, after serving the copy on the other side. Registry is directed to modify the name of earlier Ld. ASG with Shri Arvind Kamath, ASG in the Cause List.
3. List the matter on **05.06.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)